

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SUPER FORGINGS & STEELS LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>SUPER FORGINGS &amp; STEELS LIMITED</b>
2.	Date of incorporation of corporate debtor	28/06/1968
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27106WB1968PLC027324
5.	Address of the registered office and principal office (if any) of corporate debtor	6 Lyons Range, Kolkata-700012, West Bengal.
6.	Insolvency commencement date in respect of corporate debtor	01/01/2024 (Date of Order Passed)
7.	Estimated date of closure of insolvency resolution process	28/06/2024, ie, 180 days from the Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAJIV KUMAR AGARWAL Regn No: IBBI/IPA-001/IP-P00552/2017-18/10982
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7 Grant Lane, Room no 317, 3rd Floor, Kolkata-700012, West Bengal <b>Email Id : rajiv@kvrassociates.in</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7 Grant Lane , Room no 317, 3rd Floor, Kolkata-700012, West Bengal <b>Email Id: rajiv@kvrassociates.in</b> <b>cirp.sfsl@gmail.com</b>
11.	Last date for submission of claims	14/01/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloadform">https://ibbi.gov.in/home/downloadform</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SUPER FORGINGS & STEELS LIMITED on 01/01/2024. The creditors of SUPER FORGINGS & STEELS LIMITED, are hereby called upon to submit their claims with proof on or before 14/01/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

RAJIV KUMAR AGARWAL

Insolvency Resolution Professional of Super Forgings & Steels Limited

Regn No: IBBI/IPA-001/IP-P00552/2017-18/10982

Date : 03/01/2024

Place : Kolkata

AFA No: **AA1/10982/02/170724/105913** dated 18.07.2023 valid upto 17.07.2024

